RAJYA SABHA

Wednesday, 24 July, 2019/2 Shravana, 1941 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN in the Chair.

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: I am thinking that I would be missing one smiling face in front of me from tomorrow. Now, Papers to be laid on the Table.

Notifications of the Ministry of Labour and Employment

श्रम और रोजगार मंत्रालय के राज्य मंत्री (श्री संतोष कुमार गंगवार): महोदय, मैं कर्मचारी राज्य बीमा अधिनियम, 1948 की धारा 95 की उपधारा 4 के अधीन श्रम और रोजगार मंत्रालय की निम्नलिखित अधिसूचनाओं की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूं:-

- G.S.R. 1021 (E), dated the 11th October, 2018, publishing the Employees' State Insurance (Central) Second Amendment Rules, 2018, along with delay statement.
- (2) G.S.R. 169 (E), dated the 1st March, 2019, publishing the Employees' State Insurance (Central) Amendment Rules, 2019.
- (3) G.S.R. 423 (E), dated the 13th June, 2019, publishing the Employees' State Insurance (Central) Amendment Rules, 2019.

[Placed in Library. for (1) to (3) See No. L.T. 407/17/19]

L Notification of the Ministry of Housing and Urban Affairs

II. Report (2017-18) of Commission of Railways Safety, Lucknow and related papers

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS; THE MINISTER OF STATE OF THE MINISTERY OF CIVIL AVIATION; AND THE MINISTER OF STATE IN THE MINISTERY OF COMMERCE AND INDUSTRY (SHRI HARDEEP SINGH PURI): Sir, I lay on the Table —

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Housing and Urban Affairs, under Section 58 of the Delhi Development Act, 1957:—
 - S.O. 358 (E), dated the 21st January, 2019, notifying a draft notification regarding fixation of use conversion charges for Mixed Use /Commercial